COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 287 OF 2016

Dated: 14th December, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Himalaya Power Producers Association …Appellant(s)
Vs.
Power Transmission Corporation of Uttrakhand & Anr. …Respondent(s)

Counsel for the Appellant(s)	:	Ms. Swapna Seshadri
Counsel for the Respondent(s)	:	Mr. Sural Jain a/w Mr. K. Kant Mr. S.P. Arya (Reps.) for R-1 Mr. Buddy A. Ranganadhan Mr. D.V. Raghuvamsy for R-2

ORDER

Learned counsel for the Respondents seek three weeks time to file reply. They may file the same on or before 06.01.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed after serving copy on the other side.

List the matter on ***19.01.2017***. Tag to Appeal No. 170 of 2015.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/dk